

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 876 OF 2018 IN
APPEAL NO. 187 OF 2018

Dated: 27th February, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Punjab State Power Corporation Ltd.	Versus	Appellant(s)
GVK Power (Goindwal Sahib) Limited & Anr.		Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Neha Garg

Counsel for the Respondent(s) : Mr. Janmali Manikala for R-1

ORDER

Learned counsel for Respondents seeks four weeks' time to file reply. They may file the same on or before 27.03.2019 with advance copy to the other side. Thereafter, rejoinder may be filed within two weeks i.e. on or before 10.04.2019 with advance copy to the other side.

As agreed by learned counsel for the parties, list the matter for further hearing on **16.04.2019.**

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson